

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

- 1. Subhash Vij**
- 2. Ashish Vij**
- 3. Savita Vij**

... Plaintiffs

VERSUS

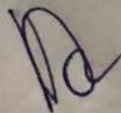
Pankaj Vij

... Defendant

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

12.06.2020 (11.30 a.m. to 11.38 a.m.)

Fresh suit for permanent injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.



Pr. **Sh.Gurpreet S. Sethi, Ld.counsel for plaintiffs.**
(M.No.9868220903)

(Email ID : gurpreetsingh767.04@gmail.com).

Alongwith the suit, an application under Order XXXIX Rule 1 and 2 CPC read with Section 151 CPC for grant of exparte ad interim injunction has also been filed.

Heard on the said application.

Plaint and documents also perused.

No case is made out for grant of exparte injunction as defendant happens to be the co-owner of suit property i.e. Built up property bearing no. 44, Block B-1, Paschim Vihar, New Delhi-110063 alongwith the plaintiffs through a registered sale deed which has been filed on record by the plaintiffs. **Hence, issue summons of suit and notice of various applications to defendant by plaintiffs through all electronic modes i.e. email, whatsapp, sms etc. for 16.06.2020.**

Plaintiffs are directed to file an affidavit of



service upon defendant and the manner in which defendant has been served before the Judicial Branch, THC, West, Delhi through email before the next date of hearing.

A copy of order be sent to the Id.counsel for plaintiffs by the Filing Section, West, THC, Delhi through email.


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
12.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

1. Narinder Kumar Arora
2. Narinder Nagpal
3. Siddanth Ahuja
4. Baldev Raj Arora

... Plaintiffs

VERSUS

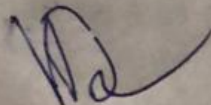
1. Smt.Sangeeta Anand
2. Ms.Deepti Anand Chopra

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

12.06.2020 (12.19 p.m. to 12.26 p.m.)

Pr: Sh.Arpit Bhalla, Ld.counsel for plaintiffs.
(M.No.9990766666 & 9999681810)
(Email ID: advocatearpitbhalla@gmail.com).



Defendants absent despite service.

1. Plaintiff has filed on record the compliance report regarding service of defendants through email as well as through whatsapp. Same has been perused. However, despite service by email and whatsapp, both defendants have chosen not to appear today.
2. However, in the interest of justice, having regard to covid-19 situation, defendants are being given one more opportunity to appear on the next date of hearing and file their written statement.
3. Today, Ld.counsel for plaintiff has pressed his interim injunction application filed under Order XXXIX Rule 1 and 2 CPC for grant of exparte interim injunction.
4. Arguments heard on behalf of plaintiff and plaint and documents perused.
5. As per the plaint, plaintiffs were the tenants in the property bearing no. 2/31, Ground Floor, Double Storey, Tilak Nagar, New Delhi-110018 **(hereinafter referred to as suit property).**



6. Husband of defendant no.1 and Prahlad Rai Anand, his brother had filed a suit for partition before the Hon'ble High Court of Delhi and in the said suit, the suit property had come to the share of Prahlad Rai Anand to the extent of 20% share and remaining share had come to the share of defendants. Thereafter, 20% share of Prahlad Rai Anand was purchased by defendants and, therefore, they have become the absolute owners of the suit property. Thereafter, defendants vide agreement to sell dated 24.05.2017 have agreed to sell the suit property for Rs.1.25 Crore to plaintiffs and one Harinder Singh and Mahinder Singh and accordingly, agreement to sell dated 24.05.2017 was executed between parties and part payment of Rs.33 Lacs was paid to defendants. Thereafter, further payment of Rs.2.80 Lacs was paid to defendants and lastly, payment of Rs.44 Lacs was also paid to defendants. Therefore, a total sum of Rs.79,80,000/- was paid to defendants. However,



after receiving aforementioned amount, defendants never came forward to execute the sale deed as per agreement to sell dated 24.05.2017 despite repeated requests by plaintiffs. Accordingly, the present suit has been filed by plaintiffs seeking enforcement of agreement to sell dated 24.05.2017 and for permanent injunction.

7. Alongwith the suit, an application under Order XXXIX Rule 1 and 2 CPC has been filed praying for grant of interim injunction thereby restraining defendants from creating any third party interest in the suit property during the pendency of the present suit.
8. I have heard Sh.Arpit Bhalla, Ld.counsel for plaintiffs and have carefully perused the record.
9. The documents on record show that in the partition suit filed before the Hon'ble High Court of Delhi, 20% share had come to the share of Prahlad Rai Anand and 80% share had come to the share of defendants and thereafter, even 20%



share of Prahlad Rai Anand was purchased by defendants and therefore, they have become the absolute owners of the suit property.

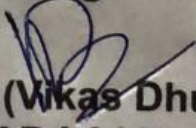
10. Further, agreement to sell dated 24.05.2017 shows that plaintiffs alongwith Sh. Harinder Singh and Mahinder Singh have entered into an agreement to sell dated 24.05.2017 with the defendants for purchase of suit property for a total sum of Rs.1.25 Crore against which Rs.33 Lacs was paid at the time of execution of agreement to sell dated 24.05.2017 and thereafter, amount of Rs.2.80 Lacs and Rs.44 Lacs was paid by plaintiffs to defendants receipt of which have been filed on record.

11. From the documents filed on record and the averments made in the plaint, a prima facie case is made out for grant of interim injunction in favour of plaintiffs. Hence, the **application filed is allowed and defendants are restrained from creating any third party interest in the suit property i.e. property bearing no. 2/31, Ground**



Floor, Double Storey, Tilak Nagar, New Delhi-110018 till the pendency of this suit. Accordingly, application stands disposed of.

12. Compliance of Order XXXIX Rule 3 CPC be made by plaintiffs failing which injunction order will be deemed to have been vacated.
13. 30 days to file written statement are yet to expire. Hence, put up on **13.07.2020 for filing of WS by defendants on the next date of hearing.**
14. A copy of order be sent to the Id.counsel for plaintiffs and to Id.counsel for defendants by the **Filing Section, West, THC, Delhi through email.**


(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
12.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

1. Ms.Sushila Aggarwal
2. Ms.Rashmi Aggarwal

... Plaintiffs

VERSUS

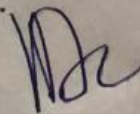
1. Ranbir Singh Dhaiya
2. SHO, PS.Paschim Vihar
(West Outer), Delhi.

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCEING**

12.06.2020 (11.15 a.m. to 11.22 a.m.)

Fresh suit for mandatory injunctions has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.



Pr: **Sh.M.P.Sinha, Ld.counsel for plaintiffs.**
(M.No.9958665544)
(Email ID: sinhamp410@gmail.com).

Alongwith the suit, an application under Order XXXIX Rule 1 and 2 read with Section 151 CPC for grant of exparte ad interim injunction has also been filed.

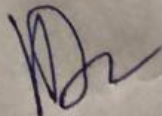
Heard on the said application.

Plaint and documents also perused.

No case is made out for grant of exparte injunction. Now, **issue summons of suit and notice of various applications to defendants by plaintiffs through all electronic modes i.e. email, whatsapp, sms etc. for 15.06.2020.**

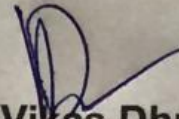
Plaintiffs are directed to file an affidavit of service upon defendants and the manner in which defendants have been served before the Judicial Branch, THC, West, Delhi through email before the next date of hearing.

A copy of order be sent to the Id.counsel for



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plaintiffs by the Filing Section, West, THC, Delhi through email.



(Vikas Dhull)
ADJ-01,WEST
THC, DELHI
(Duty Officer)
12.06.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

Aachi Devi @ Anchi Devi

... Plaintiff

VERSUS

1. Sh.Ram Kishan Verma
2. Smt.Bimla Devi
3. Hemant

... Defendants

**THROUGH CISCO WEBEX VIDEO
CONFERENCING**

12.06.2020 (12.36 p.m. to 12.43 p.m.)

**Pr: Sh.Neeraj Kumar Bansal, Ld.counsel for
plaintiff. (M.No.9811362769)
(Email ID: bansalneeraj121@gmail.com).**

As per the previous order, Id.counsel for plaintiff



has not filed on record any affidavit regarding service of summons upon defendant.

On inquiry from Id.counsel for plaintiff, he had submitted that summons could not be served upon defendants as defendants are not having any smartphone, therefore, summons could not be served either through email or whatsapp.

Ld.counsel for plaintiff has made a further prayer that in these circumstances, plaintiff be allowed to get defendants served through speed post/authorized courier.

Said prayer of Id.counsel for plaintiff is accepted.

Issue summons of the suit and notice of various applications to defendants through speed post/authorized courier for 24.06.2020 and let plaintiff file an affidavit of service alongwith speed post receipt and tracking report showing service of summons upon defendants before the Judicial Branch, THC, West, Delhi through email before the next date of hearing.

A copy of order be sent to the Id.counsel for



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plaintiff by the Filing Section, West, THC, Delhi through email.



**(Vikas Dhull)
ADJ-01,WEST
THC, DELHI
(Duty Officer)
12.06.2020**

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01, WEST, THC, DELHI**

Civ.DJ No. ___/2020

**Pranav Agarwal
Director of M/s.Nivel Research Private Ltd.**

... Plaintiff

VERSUS

Ms.Ritu

... Defendant

**THROUGH CISCO WEBEX VIDEO
CONFERRING**

12.06.2020 (11.45 a.m. to 11.51 a.m.)

Fresh suit for permanent and mandatory injunction has been received by way of assignment and has been put before the undersigned by the Filing Section, Tis Hazari Courts, Delhi which was received by the undersigned through mail.



Pr: **Sh.R.K.Singh Bajwa, Ld. counsels for plaintiff.**
(M.No.9818675540)
(Email ID: rksbajwa@gmail.com).

Alongwith the suit, an application under Order XXXIX Rule 1 and 2 CPC read with Section 151 CPC for grant of ad interim injunction has also been filed.

Heard on the said application.

Plaint and documents also perused.

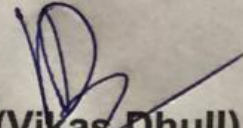
No case is made out for grant of exparte injunction. Now, **issue summons of the suit and notice of various applications to defendant by plaintiff through all electronic modes i.e. email, whatsapp, sms etc. for 19.06.2020.**

Plaintiff is directed to file an affidavit of service upon defendant and the manner in which defendant has been served before the Judicial Branch, THC, West, Delhi through email before the next date of hearing.

A copy of order be sent to the Id.counsel for



plaintiff by the Filing Section, West, THC, Delhi through email.



(Vikas Dhull)
ADJ-01, WEST
THC, DELHI
(Duty Officer)
12.06.2020